

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 52304 of 2019-SM

(Arising out of order-in-appeal No. 263 & 264 (CRM)CE/JDR/ 2019 dated 18.03.2019 passed by the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jodhpur).

M/s Eureka Conveyor Belting Pvt. Ltd., Appellant

F-51-52, Chambal Industrial Area
Kota-324007. (Rajasthan).

VERSUS

**Commissioner, Central Goods and
Service Tax,**

Sector-11, 142-B, Hiran Magri, Udaipur.

Respondent

APPEARANCE:

None for the appellant

Shri Mahesh Bhardwaj, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51864/2021

DATE OF HEARING/DECISION: 01.10.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 28.11.2019. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)